and Repeal) Ordinance and Bill, 1993

[Shri Gopal Singh G. Solanki]

an opportunity to become chairmen of such Corporations so that they do not have any accountability. That is the reason why our public sectors today are suffering losses. And that is the reason why this Bill has been brought forward under the pressure of the World Bank

the curtain.

THE DEPUTY CHAIRMAN: There pre two speakers from your party.

the Asian Development Bank behind

SHRI GOPALSINH G. SOLANKI: At present, there is the trend of privatisation, but we have come across one incident in Gujarat State. One "NRI of the Parmar Refinery and was granted a leliter of intent, in the first instance, for Rs. 8 crores and then it was extended to Rs. 45 crores. The man belongs to the Parmar Refinery and the Parmar Petroleum Products. He started collecting fees of Rs. 500 per form for dealership. He also collected a deposit of Rs. 1 lakh each form 5000 consumers. In this way, there is a great scandal in Gujarat State, near Surat. More than Rs. 450O crores have been grabbed. When the persons who have deposited the money go to the Parmar company, they are told that the person is not there. They are given telephone numbers of Netherland, Switzerland and England, but when the depositors contact on those telephone numbers, they are told that this person is not available on those numbers. Hon Prime Minister is here. I would request him to order an enquiry into this particular scandal.

At the same time, the Government should provide security to the concerned employees. Clause 8 of the Bill says that there will be option for the employees and officers. If they opt to continue in the Corporation, their services will be continued and at a particular instance of terminations they will have no claim. If such a thing is going to take place, it will create unemployment. So, I would like to seek clarifications from the Minister on these points.

With this I support the Bill.

## MEMBERS SWORN

Dr. M. Aram (Nominated)

Shrimati Vyjayantimala Bali (Nominated)

Dr. Bidhu Bhushan Dutta (Nominated)

Shri Maulana Habib-ur-Rehman Numani (Nominated)

Shri Mahendra Prasad (Nominated)

## WELCOME TO NEW MEMBERS

श्री संब श्रिष गौतम (उत्तर प्रदेश):
नये माननीय सदस्यों का हम स्व गत
करते हैं। लेकिन जानक री के लिये ग्राप
से यह जानना चाहते हैं कि वे किन-किन
क्षेत्रों के विशेषज्ञ हैं।

THE DEPUTY CHAIRMAN: Please, please, order in the House.

ग्राज जिन्होंने हाउस में श्रोथ लीहै, पूरा हाउस यहां पर उनका वेसकम करता है।

We welocme all those Members, and we hope that their entry into our House will enrich the deliberations in the House. We wish 'hem full participation in our deliberations. I hope, as Members nominated by the President, they will bring some wisdom and peac?

## गौतम जां, श्राप उनके वारे में उनके वायोडाटा में पह लीजिये।

SHRI P. UPENDRA (Andhra Pradesh): More wisdom.

- I. Statutory resolution seeking disapproval of the Oil and Natural Gas Commission (transfer of undertaking and repeal) ordinance, 1993
- II. The Oil and Natural Gas Commission (transfer of undertaking and repeal) Bill, 1993—Contd,